GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

LOK SABHA

UNSTARRED QUESTION NO. 1906 TO BE ANSWERED ON 30.07.2018

HEALTH INSURANCE TO UNORGANISED WORKERS

1906. SHRI ABHISHEK SINGH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)the schemes presently run by Government to provide health insurance to unorganised workers which constitutes about 93 per cent of total work force in the country;
- (b)whether any scheme is being implemented by the Government to ensure minimum guarantee of salary, if any unorganised sector worker is unable to go to work due to illness or medical issues and if so, the details thereof; and
- (c)the steps taken/being taken by the Government to ensure better working environment to the workers in the unorganised sector?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR)

(a): Government has approved the launch of Ayushman Bharat – National Health Protection Mission (AB-NHPM) during the year 2018-19 to cover over 10 crore poor and vulnerable families (approx.. 50 crore beneficiaries) based on deprivation and occupational criteria as per SECC both rural and urban providing coverage upto Rs. 5 lakh per family per year for secondary and tertiary hospitalization.Government has implemented Rashtriya Swasthya Bima Yojana (RSBY) which provided health insurance of Rs. 30000/- per annum per family to BPL and 11 other defined categories of unorganised workers.

(b): No, Madam.

(c): The Government has been ensuring better working environment to the workers in the unorganized sector by duly implementing the enactments such as Contract Labour (Regulation and Abolition) Act, 1970, Building and Other Construction Workers (REC&S) Act, 1996, Inter-State Migrant Workmen Act, 1979 etc. Further the Code on Occupation Safety and Working Conditions has been drafted encompassing various provisions related to safety, welfare, working hours and working conditions of all workers which is in pre legislative consultative stage. The particulars of inspections for the past 3 years carried out under these enactments by the Central Industrial Relations Machinery (CIRM) officials are indicated in Annexure "A".

Details of Inspections Conducted under applicable labour laws during the last three years in central sphere establishments.

CONTRACT LABOUR (REGULATIONS & ABOLITIONS) ACT, 1970

S.No.	Particulars	2015-16	2016-17	2017-18
1	No. of Inspections Conducted	10593	8843	8490
2	No. of Irregularities detected	117936	89296	97779
3	No. Irregularities Rectified	73741	68808	68716
4	No. of Prosecutions Launched	3411	3168	3538
5	No. of Convictions	2009	2266	2583

BOCW (RE&CS) Act, 1996

S.No.	Particulars	2015-16	2016-17	2017-18
1	No. of Inspections Conducted	2086	1372	1473
2	No. of Irregularities detected	21870	15689	20315
3	No. Irregularities Rectified	15695	16360	8808
4	No. of Prosecutions Launched	309	265	370
5	No. of Convictions	193	297	248

ISMW (RE&ES) Act, 1979

S.No.	Particulars	2015-16	2016-17	2017-18
1	No. of Inspections Conducted	173	122	209
2	No. of Irregularities detected	2744	2214	2952
3	No. Irregularities Rectified	2240	1848	1939
4	No. of Prosecutions Launched	61	52	57
5	No. of Convictions	44	59	47

(b)